

MINISTRY OF COMMERCE AND INDUSTRY
(Department of Industrial Policy and Promotion)

NOTIFICATION

New Delhi, the 25th September, 2012

S.O. 2296(E).— WHEREAS, certain draft rules were published in exercise of the powers conferred by section 159 of the Patents Act, 1970 (39 of 1970), vide notification of the Government of India in Ministry of Industry (Department of Industrial Policy and Promotion), number S.O. 562(E), dated the 16th July, 2012, in the Gazette of India, Extraordinary inviting objections and suggestions from persons likely to be affected thereby before the expiry of a period of fifteen days from the date on which copies of the Gazette containing the notification were made available to the public;

AND WHEREAS, the copies of the Gazette containing the said notification were made available to the public on the 16th July, 2012;

AND WHEREAS, no objection or suggestion has been received from the public on the said draft rules, by this Department.

NOW, THEREFORE, in exercise of the powers conferred by section 159 of the Patents Act, 1970 (39 of 1970), the Central Government hereby makes the following rules further to amend the Patents Rules, 2003, namely:-

1. (1) These rules may be called the Patents (Amendment) Rules, 2012.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Patents Rules, 2003, in rule 110,-
 - (a) in sub-rule (2), against the paper relating to *Viva voce*, for the figures "100", the figures "50" shall be substituted;
 - (b) for sub-rule (3), the following sub-rule shall be substituted, namely:-

"(3) A candidate shall be required to secure a minimum of fifty marks in paper I and Paper II and shall be declared to have passed the examination only, if he obtains an aggregate of sixty per cent of the total marks."

[F. No. 14/01/2012-IPR-III]

D.V. PRASAD, Jt. Secy.

Note : The principal rules were published in the Gazette of India, *vide* notification number S.O. 493(E), dated the 2nd May, 2003 and were subsequently amended *vide* notification number S.O. 1418(E), dated the 28th December, 2004 and were last amended *vide* notification number S.O. 657(E), dated the 5th May, 2006.